

ITEM NO.1501

COURT NO.7

(REPORTABLE)
SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8147/2016

(Arising out of impugned final judgment and order dated 09-11-2015 in CRP No. 158/2010 passed by the High Court Of Karnataka At Bengaluru)

KUM. GEETHA, D/O LATE KRISHNA & ORS.

Petitioner(s)

VERSUS

NANJUNDASWAMY & ORS.

Respondent(s)

Date : 31-10-2023 This petition was called on for pronouncement of reportable today.

For Parties

Mr. P.V. Yogeswaran, Adv.
Mr. M. A. Chinnasamy, AOR
Mrs. C Rubavrthi, Adv.
Mr. M Veeraragavan, Adv.
Mr. S Senthil Kumar, Adv.
Mr. Vinod Kumar Teng, Adv.
Mr. Devendre Pratap Singh, Adv.
Mr. Saurabh Gupta, Adv.
Mr. Manoj Kumar Chowdhary, Adv.
Mr. C Raghavendren, Adv.

Mr. S. Nandakumar, Adv.
Ms. Deepika Nandakumar, Adv.
Mr. Naresh Kumar, AOR

Hon'ble Mr. Justice Pamidighantam Sri Narasimha pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Sudhanshu Dhulia.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment. Pending application(s), if any, shall stand disposed of.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)